

**IN THE INCOME TAX APPELLATE TRIBUNAL  
“C” BENCH : BANGALORE**

**BEFORE SHRI N. V. VASUDEVAN, VICE PRESIDENT AND  
SHRI B. R. BASKARAN, ACCOUNTANT MEMBER**

ITA Nos.91 and 92/Bang/2020
Assessment Years : 2010-11 to 2011-12

M/s. Shimoga District Co-operative Central Bank Ltd., P. B. No.62, Shimoga DCC Bank Building, Balraj Urs Road, Shimoga – 577 201. <b>PAN : AABTS 2483 A</b>	Vs.	The Director of Income Tax (Intelligence and Criminal Investigation), Bengaluru.
APPELLANT		RESPONDENT

Assessee by	:	Shri. Bharath L, Advocate
Revenue by	:	Smt. R. Premi, JCIT(DR)(ITAT), Bengaluru.

Date of hearing	:	20.07.2021
Date of Pronouncement	:	20.07.2021

**ORDER**

***Per Bench:***

These are appeals filed by the assessee against the order dated 14.11.2019 of CIT(A)-13, Bengaluru, relating to Assessment Years 2010-11 and 2011-12.

2. The assessee has moved an application in which it is stated that the assessee has filed Forms 1 and 2 under direct tax Vivad Se Vishwas Scheme, 2020 in respect of the present appeals. In the circumstances, the assessee has prayed for withdrawing the appeals.
3. The appeals are accordingly dismissed as withdrawn.

4. In the result, assessee's appeals are dismissed.

*Pronounced in the open court on the date mentioned on the caption page.*

Sd/-

**(B. R. BASKARAN )**  
**Accountant Member**

Sd/-

**(N. V. VASUDEVAN)**  
**Vice President**

Bangalore,

Dated: 20.07.2021.

/NS/\*

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|---------------|-------------------------|---------------|
| 1. Appellants | 2. Respondent           | 3. CIT        |
| 4. CIT(A)     | 5. DR, ITAT, Bangalore. | 6. Guard file |

By order

Assistant Registrar,  
ITAT, Bangalore.